

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No. 184/TT/2023

Date: 29.8.2024

To

Shri Moh. Mohsin,
Power Grid Corporation of India Ltd.
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016.
Corporate Centre: 'SAUDAMINI', Plot No-2,
Sector-29, Gurgaon-122 001 (Haryana)

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Transmission Asset:-1: 1x500 MVA, 400/220 kV ICT along with associated bays at Kurukshetra (PG) Sub-station and Asset:-2: 1x500 MVA, 400/220 kV ICT along with 400 kV & 220 kV Bays at Patiala (PG) Sub-station under "Augmentation of Transformation Capacity at 400/220 kV Kurukshetra (PG) & Patiala (PG) Sub-station".

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

- i. Details of works for which additional capital expenditure has been projected to be incurred in 2023-24 including the works against which balance/retention payments are projected to be made.
- ii. Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- iii. Justification along with details for excess initial spares for Asset-1 beyond the ceiling limit specified in the 2019 Tariff Regulations.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of information already on record.

Yours faithfully,
Sd/-
(Kamal Kishor)
Assistant Chief (Law)